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GOVERNMENT OF TAMIL NADU
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Part II—Section 2

**Notifications or Orders of interest to a section of the public
issued by Secretariat Departments.**

NOTIFICATIONS BY GOVERNMENT

**FINANCE DEPARTMENT
(Salaries)**

NOTIFICATION REGARDING THE TAMIL NADU URBAN INFRASTRUCTURE FINANCIAL SERVICES LIMITED AS OPTIONAL CONSULTANCY PROVIDING/PROCURING AGENCY UNDER THE TAMIL NADU TRANSPARENCY IN TENDERS ACT.

[G.O. Ms. No. 484, Finance (Salaries), 6th October 2009, Purattasi 20, Thiruvalluvar Aandu-2040.]

No. II(2)/FIN/510(f)/2009.

Under clause (f) of Section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby notifies the Tamil Nadu Urban Infrastructure Financial Services Limited as optional consultancy providing/procuring agency, subject to the condition that in each case, Government will fix the consultancy fee, wherein the Tamil Nadu Urban Infrastructure Financial Services Limited itself carries out the consultancy and service charges, in case external consultancy is procured by the Tamil Nadu Urban Infrastructure Financial Services Limited.

K. GNANADESIKAN,
Principal Secretary to Government.

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